

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH COURT NO.III

Service Tax Appeal No. 50615 of 2019

[Arising out of Order-in-Appeal No. 87 (RK) ST/JPR/2017-2018 dated March 21, 2018, passed by the Commissioner (Appeals) Jaipur]

ROYAL COMFORT HOTEL PVT LTD. ... APPELLANT

VERSUS

**COMMISSIONER OF CENTRAL EXCISE,
CUSTOMS AND CENTRAL GOODS &
SERVICE TAX, JAIPUR I**

APPEARANCE:

None for the Appellant
Ms. Tammna Alam and Shri Pradeep Gupta, Authorised Representative for
the Department

CORAM:

HON'BLE MRS RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING: March 18, 2021
DATE OF DECISION: March 18, 2021

FINAL ORDER No. 51152/2021

PER RACHNA GUPTA

The discharge certificate/ form SVLDRS 4 as is issued to the appellant under the Section 127 of Finance Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 is received from appellant vide e-mail dated March 16, 2021. The same is acknowledged by the Department.

2. In view thereof, the appeal stands dismissed as withdrawn.

(RACHNA GUPTA)
MEMBER (JUDICIAL)